

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 204 of 2020**

**In the matter of:**

**Indus Motor Company Pvt. Ltd. & Ors.**

**....Appellants**

**Vs.**

**T.P. Anil Kumar & Ors.**

**....Respondents**

**Present**

**For Appellants: Mr. Ramji Srinivasan, Sr. Advocate along with Mr. Angad Verma, Dr. K.S. Ravichandran (PCS), Mr. Prashant Kumar & Ms. Misha.**

**For Respondents: Mr. G.V. Anand Bhushan, Mr. Abhishek Jain, Maygha Viswanat & Akhila Jayaraj, Advocates.**

**ORDER**  
**(Virtual Mode)**

**15.01.2021:** Since this bench will not be available in the near future, this Tribunal deems it fit and proper to 'De-Part Heard' the present Company Appeal (AT) No. 204 of 2020. It is made quite clear that the instant Company Appeal (AT) No. 204 of 2020 shall not be treated as 'Part Heard' any more.

The Office of the Registry is required to place the instant Company Appeal (AT) No. 204 of 2020 before the Hon'ble Acting Chairperson of this Tribunal and to obtain necessary orders so as to enable the matter to be posted before an appropriate Hon'ble Bench.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Mr. Kanthi Narahari]**  
**Member (Technical)**

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